

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 895/2003

This the 3rd day of April, 2003

~~
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Harbans Singh
R/o WZ-208-A, Varinder Nagar,
New Delhi-8.

(By Advocate: Sh. Jasbir Malik)

Versus

1. Union of India
Through Secretary
Ministry of Railway,
North Block, New Delhi.
2. Division Railway Manager,
DRM Office, Northern Railway,
New Delhi.

ORDER (ORAL)

Applicant submits that he had served the Railways for more than 15 years and the service rendered by him qualifies for the purpose of pension but despite his representation, the respondents have not given any response nor have sanctioned any pension to him and his representation is still pending.

2. I think this OA can be disposed of at this stage itself with the direction to the respondents to pass a reasoned and speaking order. Accordingly, OA is disposed of with the direction to the respondents to pass a reasoned and speaking order on the representation of the applicant within 2 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
Member (J)

'sd'